

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.119  
CP(IB) 723 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

**Order delivered on: 25/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Naincee Jain, Adv. i/b Vis Legis Law practice

For the Respondent : Ms. Hirva Dave, Adv. for Mr. Jaimin Dave, Adv.

**ORDER**

This is the application filed under Section 9 for initiation of the CIRP of the Corporate Debtor Manpasand Beverages Limited.

Ld. Counsel for the Corporate Debtor submits that in another Company Petition i.e., CP(IB) 503 of 2019, the CIRP was initiated against the same Corporate Debtor and thereafter, an application for withdrawal of the CIRP was rejected by the Hon'ble NCLT. The matter had reached to Hon'ble Supreme Court and now, the Hon'ble Supreme Court has reversed the order of the Adjudicating Authority and thereby, the CIRP in the CP(IB) 503 of 2019 has now ended.

It is submitted that since as on the date, no CIRP is pending in any other matter against the Corporate Debtor, the matter can proceed in this application. We note that the application is not uploaded on the e-portal by the Operational Creditor.

Ld. Counsel for the Operational Creditor undertakes to upload all the relevant documents. This is to be done in two weeks,

List the matter for further consideration on 19.09.2023.

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**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

**SHAMMI KHAN  
MEMBER (JUDICIAL)**